

[BAIL APPLICATIONS]

- 1 SLP(Cr) No. 2714-2716/2019
H B
NAVJOT KAUR
CHRISTI JAIN
Versus
STATE OF PUNJAB AND ORS.
UTTARA BABBAR[R-1],
MRIDULA RAY
BHARADWAJ[R-2]
[ONLY D.NO.37338/2018- FOR GRANT OF BAIL
TO BE LISTED ON 03.04.2020]
- 1.1 **Connected**
Diary No. 37338-2018
H B
MANINDERJIT SINGH @ DIMPY SAMRA
CHRISTI JAIN, AJAY PALIP-11
Versus
THE STATE OF PUNJAB

[FRESH (FOR ADMISSION) - CIVIL CASES]

- 2 Diary No. 10801-2020
PIL-W
HARSH MANDER AND ANR.
PRASHANT BHUSHAN
Versus
UNION OF INDIA AND ANR.
[Mention Memo]
- 3 Diary No. 10802-2020
PIL-W
SWAMI AGNIVEH
SAYYA MITRA
UNION OF INDIA AND ORS.
[Mention Memo]
- 4 SMW(C) No. 4/2020
PIL-W
IN RE CONTAGION OF COVID 19 VIRUS IN
CHILDREN PROTECTION HOMES
BY COURTS MOTION
- 5 W.P.(C) No. 470/2020
PIL-W
MAHUA MOTRA
BY COURTS MOTION

- ... need food rations, medical help and clean shelter.
6. My lords, these workers are the poorest of the poor and they subsist on daily wages. Unless a very serious and immediate intervention is made by the executive agencies, thousands will perish from starvation and lakhs more will be put to the risk of contracting and spreading the Covid-19 virus.
 7. My objective in submitting this petition to your lordships, is to urge the Hon'ble Court to notice of this grave humanitarian crisis and issue directions to not only the executive agencies to make arrangements for these workers, but also to the private employers of these workers. Their employers need to be directed, at risk of penal consequence, to provide full wages, food rations and shelter to these workers till the crisis abates. Without these directions from the Hon'ble Court, thousands more may perish and the risk of Covid-19 spreading would be enormous.
 8. Given the loss of life involved and the terrible hardships being faced by these poor workers, I beseech your lordships to urgently take up this matter and issue appropriate directions to the Government of India and private employers.

Sincerely,



Mahua Moitra

Member of Parliament (Lok Sabha)
Krishnanagar, West Bengal.

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ANNEXURE P/1

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Today

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MEMBER OF PARLIAMENT
(LOK SABHA)



MOST URGENT PETITION

To,
The Hon'ble Chief Justice of India,
and the Hon'ble companion Judges of the Supreme Court of India.

31.03.2020

Dear Chief Justice,

1. I am constrained to submit this letter-petition to your Lordship, in public interest and precipitated by extremely distressing circumstances which require the urgent intervention of the Hon'ble Supreme Court of India.
2. The sudden 'Covid-19 Lockdown' announced by the Government of India on 24.03.2020, has led to a humanitarian crisis of enormous proportions. While no public-spirited citizen disagrees with the intent and rationale behind the lockdown and the ensuing quarantine to contain the pandemic, however the manner of its execution has put in jeopardy the lives of thousands of helpless migrant workers and their families across India.
3. My own first-hand experience and news reports from various parts of our country have confirmed that migrant workers, in tow with their families, have had no choice but to walk to their villages and homes hundreds of kilometres away. This is partly because their employers have refused to pay them wages or provide them shelter. Some workers have lost their lives while undertaking these difficult journeys to their villages while others have suffered grave abuse and humiliation at the hands of overzealous policemen and district administration.
4. As Member of Parliament (Lok Sabha) from Krishnagar, West Bengal, I have personally received over 300 requests of help from stranded migrant workers belonging to my area from places as far away as Kerala, Gujarat, Maharashtra, Telangana, Delhi, Gurgaon, etc. These poor workers, some of them employed at construction sites and others in factories, are thousands of kilometres away from their homes and live in extreme penury. To the best of my ability, as a public servant, I have arranged food supplies and shelter for these groups by making hundreds of phone calls requesting local authorities such as the Member of

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